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उपसभाध्यक्ष (श्री टी. एन. चतुर्वेदी) : इसमें पाइंट आफ आर्डर क्या है?

श्री बालकवि बैरागीः सर ए

श्री बालकवि बैरागी: सर, एक मिनट आप मुझे सुन लेंगे तो कृपा होगी। इसका हो हिन्दी अनुवाद आया है, उसमें इसके शीर्षक में "दरिद्र लेखक" शब्द का जिक्र किया गया है। कृपा करके इस "दरिद्र" शब्द को बदला जाना चाहिए।

उपसभाध्यक्ष (श्री टी. एन. चतुर्वेदी) : ठीक है, सावधानी बरतने के लिए सेक्रेटरिएट से अपील होगी ।.... (व्यवधान)....

श्री बालकवि बैरागी: जी हां, धन्यवाद

### THE CONSTITUTION (AMENDMENT) BILL, 1998

(TO AMEND ARTICLE 356)

SHRI R. MARGABANDU (Tamilnadu): Sir, I beg to move for lave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI R. MARGABANDU: Sir, I introduce the Bill<sup>0</sup>

# THE LAND ACQUISITION (TAMIL NADU AMENDMENT) AMENDING BILL, 1998

SHRI R. MARGABANDU (Tamilnadu): Sir, I beg to move for leave to introduce a Bill to amend the Land Acquisition (Tamil Nadu Amendment) Act, 1996.

The question was put and the motion was adopted.

SHRI R. MARGABANDU: Sir, I introduce the Bill.

#### THE CONSITUTION (AMENDMENT) BILL, 1998 (TO AMEND THE EIGHTH SCHEDULE)

डा. लक्ष्मी मल्ल सिंघवी (राजस्थान): मै प्रस्ताब करता हुं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरः स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

**डा. लक्ष्मी मल्ल सिंघवी**: मै विधेयक को पुर:स्थापित करता हूं।

## THE CONSTITUTION (AMENDMENT) BILL, 1998 (TO AMEND ARTICLE 124)

SHRI SOLIPETA RAMACHANDRA REDDY (Andhra Pradesh): Sir, I beg to move for leave to introducde a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

### THE HANDLOOM WEAVERS (VIABLE WORKING CONDITIONS AND OTHER WELFARE MEASURES BILL, 1998

SHRI SOLIPETA RAMACHANDRA REDDY (Andhra Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the viable working conditions for the handloom weavers by assuring subsidised regular supply of yarn and other raw materials, interest free consumption loans, insurance for the handlooms and the weavers, loans at nominal rates for purchasing varn and other raw materials from banks and other financial institutions, making it mandatory for the Governments and their departments to purchase its cloth requirements from primary handloom weavers and their co-operatives and for certain other welfare measures to be undertaken by Central and Governments and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI SOLIPETA RAMACHANDRA REDDY: Sir, I introduce the Bill.

### THE CONSTITUTION (AMENDMENT) BILL, 1998 (INSERTION OF NEW ARTICLE 18A)

MISS SAROJ KHAPARDE (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.